

1. QUESTIONS**(a) STARRED QUESTIONS**

Questions in Starred list (Corrected) to be orally answered.

(b) UNSTARRED QUESTIONS

Replies to Questions in Unstarred list (Corrected) to be laid on the table.

2. PAPERS TO BE LAID ON THE TABLE

1. SHRI MANOHAR PARRIKAR, Hon. Chief Minister to lay the following on the Table of the House:

a. Notifications issued by Finance (Revenue & Control) Department under the Goa Value Added Tax Act, 2005, The Goa Entertainment Tax Act, 1964 and the Goa Goods and Services Act, 2017, and Official Gazettes and Extraordinary Official Gazettes, Series – I & II of 2017.

2. SHRI ROHAN A. KHAUNTE, Minister for Revenue and Information Technology:

a. The Goa Land Revenue (City Survey) (Amendment) Rules, 2017 notified vide Notification No. 16/39/2017 – RD dated 19.10., 2017 published in the Official Gazette Series –I No. 30 on 26.10. 2017.

3. GOVERNMENT BILL-INTRODUCTION

Shri Rohan A.Khaunte, Minister for Revenue to move for leave to introduce The Goa Land Revenue Code(Amendment) Bill, 2017.

ALSO to introduce the Bill.

4. PRESENTATION, DISCUSSION AND VOTING ON SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2017-18(SECOND BATCH)**5. INTRODUCTION, CONSIDERATION AND PASSING OF THE GOA APPROPRIATION BILL, 2017 (RELATING TO THE SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2017-18 (SECOND BATCH)**

SHRI MANOHAR PARRIKAR, Chief Minister to move for leave to introduce the Goa Appropriation Bill, 2017

ALSO to introduce the Bill

SHRI MANOHAR PARRIKAR, Chief Minister to move that the Goa Appropriation Bill, 2017 be taken into consideration.

ALSO to move that the Bill be passed.